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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 749/1994

**AJAY RELHAN** ..... Plaintiff

Through: Ms Tanya Khare Gorawara, Adv

versus

**PRANAY SOMAIA** ..... Defendant

Through: Mr. Wasim Ashraf, Adv for D-1.

Mr. Kunal Kohli, Adv for D-2.

Ms. Namisha Gupta, Adv for D-5.

**CORAM:**

**SH. RAJ KUMAR TRIPATHI (DHJS), JOINT REGISTRAR (JUDICIAL)**

**ORDER**

% **22.08.2017**

**IA No. 20535/2014 & IA No. 20538/2014 (filed by D-5)**

Mr. Kunal Kohli, Advocate appears on behalf of defendant No.2. He submits that his client is residing in England and he was engaged by defendant very recently. He further submits that he has already filed scanned copy of vakalatnama received from defendant No.2 and he would be filing vakalatnama within a week from today.

Copy of IAs alongwith annexures, if any, be supplied to counsel for defendant No.2 during the course of the day against proper receipt.

Defendant No.2 shall file her response to the IAs of defendant No.5 within four weeks from today with advance copy to counsel for applicant.



Reply to IAs also not filed by defendant No.1 till date. Some more time is sought for filing reply. Let the same be filed within three weeks from today positively otherwise opportunity given to defendant No.1 shall be closed on the next date of hearing.

**IA No. 3468/2016 (u/O 22 Rule 4 CPC filed by defendant No.5 to bring on record the LRs of deceased defendant No.6)**

Reply to the IA not filed by defendant No.1 till date.

Learned counsel for defendant No. 1 submits that the IA preferred by defendant No.5 may be allowed.

Let death certificate of defendant No.6 be furnished on or before the next date of hearing.

Renotify the matter for arguments on pending IAs on 12.12.2017.

**SH. RAJ KUMAR TRIPATHI (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

**AUGUST 22, 2017**  
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